

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.NO.2 IN CUR.PETN.(C) D.NO.15007/2009 IN R.P.(C) NO.198/2006 IN CIVIL APPEAL NO(s). 7545-7552, 7554, 7557-7569, 7571-7575, 7577, 7582-7587, 7589-7590, 7592-7597, 7600-7604, 7606, 7607, 7611,7613, 7615, 7619, 7621, 7623-7625, 7627-7630, 7632-7641, 7643-7645, 7647-7654, 7656, 7659-7661, 7673-7677, 7679, 7684-7689, 7691-7692, 7694-7699, 7702-7706, 7708, 7709, 7713-7715, 7717-7721, 7723, 7725-7727, 7729-7732, 7734-7743 & 774507747/2001

MUKESH KUMAR & ORS. ETC. ETC. Appellant (s)

VERSUS

STATE OF U.P. THRO' THE SECY. & ORS. Respondent(s)

(With appln(s) for permission to file curative petition on payment of one set of court fee)
(With office report)

Date: 11/12/2009 These Appeals were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE R.V. RAVEENDRAN
(IN CHAMBERS)

For Appellant(s) Dr. Rajeev Sharma, Adv.
Mr. R.D. Upadhyay, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Finally, eight weeks' time is granted for paying necessary court fee.

(Ravi P. Verma)
Court Master

(M.S. Negi)
Court Master